

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

Date of order : 31.8.2001

Present : Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

No. M.A. 401/2000
(O.A. 964/1991) :- UNION OF INDIA & ORS.

VS.

MOHAN LAL BANIA

No. M.A. 695/2000
(O.A. 964/1991) :- MOHAN LAL BANIA

VS.

UNION OF INDIA & ORS.

For the original applicant : Mr. B. Mukherjee, counsel
For the official respondents : Mr. B.K. Chatterjee, counsel

O R D E R

No. M.A. 401/2000 :-

Through this application the applicants(respondents of O.A.) pray for extension of time for implementing the order of this Tribunal passed in the O.A.

2. Id. counsel for the applicants(respondents of O.A.) submits that the order has been implemented and cheque has been sent to the widow of the deceased employee on 13.8.2001.

3. Having heard the Id. counsel for the parties, the time for implementation of the order of this Tribunal is extended upto the date on which the order has been implemented.

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Am

4. The M.A. No. 401/2000 stands disposed of.

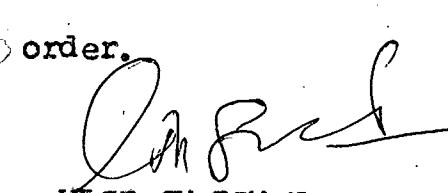
No. M.A. 695/2000 :-

ld. counsel for the respondents wants to file reply to this M.A. He has already been given enough opportunity to file reply, but no reply has yet been filed. However, the respondents are given 10 days' time to file reply. The matter be listed on 21.9.2001 for further order.

21/8/2001

MEMBER(A)

S.M.


VICE-CHAIRMAN